

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

**IA No.11/2004  
in Petition No. 29/2003**

**In the matter of**

Trading Licence to Power Trading Corporation Ltd (PTC).

**And in the matter of**

Power Trading Corporation Ltd.

.. **Applicant**

**ORDER**

The applicant had filed the application (No.29/2003) for grant of licence for trading in electricity. The application was disposed of vide order dated 22.7.2003 with the observation that the applicant, if so advised, may undertake sale and purchase transactions involving inter-state transmission of energy for a period up to 31.12.2003 at its own risk, since the terms and conditions for inter-state trading were not notified by the Commission by that time. In the order dated 29.12.2003 on an application (IA No. 72/2003) by PTC, it was observed that the applicant could continue to undertake trading in electricity up to 31.3.2004 at its own risk.

2. The terms and conditions on inter-state trading have been notified on 6.2.2004 as Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2004. The applicant has filed a fresh application for grant of licence for trading in

electricity on 23.2.2004 (No.20/2004). The application will be considered separately. Meanwhile, the applicant has filed the present application (IA No.11/2004) with the request that it may be allowed to continue trading in power based on provisional approval already granted on 22.7.2003 and extended by order dated 29.12.2003.

3. We have considered the prayer made in the present application. A final view on the application (No.20/2004) for grant of licence for inter-state trading now filed is yet to be taken since the necessary procedural requirements laid down in this regard have not yet been completed. Therefore, the petitioner may undertake sale and purchase transactions involving inter-state transmission of energy for a period up to 15.5.2004 or till disposal of the application (No.20/2004) for grant of licence presently pending before the Commission, whichever is earlier, subject to the conditions laid down in the order dated 22.7.2003 read with order dated 29.12.2003.

4. This order is without prejudice to the outcome of the applicant's request for grant of licence in the application presently pending before the Commission.

5. With the above, the IA No. 11/2004 stands disposed of.

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 29<sup>th</sup> March 2004